

**GOVERNMENT OF INDIA
EXTERNAL AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:1247
ANSWERED ON:17.08.2012
DEPORTATION OF BANGLADESHIS
Gangaram Shri Awale Jaywant

Will the Minister of EXTERNAL AFFAIRS be pleased to state:

- (a) whether a large number of Bangladeshi nationals have been deported from India during the last three years and the current year;
- (b) if so, the details thereof, year-wise;
- (c) the number of foreign nationals of other countries overstaying in the country as on date, country-wise and duration-wise; and
- (d) the steps taken/proposed to be taken by the Government for location/deportation of such people living in various States across the country?

Answer

MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SMT. PRENEET KAUR)

(a)&(b) During the last three years 23,653 Bangladesh nationals have been deported from India. As per the available information, the following is the year-wise details of Bangladesh nationals deported from India during the last three years. The data for the current year has not been compiled.

Year No. of Bangladeshi
nationals deported

2009 10,602
2010 6,290
2011 6,761

(c) The details of foreign nationals who were found to be overstaying as on 31.12.2011, country-wise, are given at Annexure. The duration-wise data is not maintained by the Government of India.

(d) The Foreigners Act of 1946 empowers the Central Government with powers to deport a foreign national under section 3(2) (c) of the Foreigners Act, 1946. These powers to identify and deport illegally staying foreign nationals have also been delegated to the State Governments/ UT Administrations. Detection and deportation of such illegal immigrants is a continuous process. A revised procedure for detection and deportation of illegal Bangladeshi immigrants was communicated to the State Governments/ Union Territory Administrations in November, 2009, which was partially modified in February, 2011. The procedure includes sending back there and then, the illegal immigrants who are intercepted at the border while entering India unauthorisedly. As and when any Bangladesh national is apprehended for staying illegally in India, he/she is deported back to Bangladesh.